

പതിനാലാം കേരള നിയമസഭ

ബുള്ളറ്റിൻ ഭാഗം - 2  
2020 നവംബർ 24

നമ്പർ: 907

ശ്രീ.എം.സി.കമറുദ്ദീൻ എം.എൽ.എ യെ അറസ്റ്റ്/റിമാൻഡ് ചെയ്തത് സംബന്ധിച്ച്.

I

കാസർഗോഡ് ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have the honor to inform you that I have found it my duty in exercise of my powers under section 167 of CrPC that Mr..M.C.Kamaruddin, MLA of Manjeshwar Constituency be detained in Judicial Custody as he was produced before me through video call in Crime Nos. 167/CB/KNR & KSD/R/20, Cr. 168/CB/KNR & KSD/R/20, Cr. 171/CB/KNR & KSD/R/20, Cr. 187/CB/KNR & KSD/R/20, Cr. No.188/CBKNR & KSD/R/20, Cr No. 191/CB/KNR & KSD/R/20,Cr. 222/CB/KNR & KSD/20, Cr. No. 223/CB/KNR & KSD/R/20, Cr. No. 133/20/CB/KNR & KSD/R/20 , Cr. No. 170/20/CB/KNR & KSD/R/20, Cr. No. 189/CB/KNR & KSD/R/20 and Cr. No. 198/20/CB/KNR & KSD/R/20 of Crime Branch of Kannur and Kasargod Districts. The allegation against the MLA in the remand report is that he committed offences punishable under sections 406, 409, 420 r/w 34 IPC and section 5 of Kerala Protection of Depositors in Financial Establishment Act 2013. and section 3 read with 5 of Banning of Unregulated Deposits Schemes Act 2019. It is alleged in the remand report that the MLA has committed offence of cheating on the defacto complainants in the above crimes and collected many lakhs rupees from from them by way of receiving deposits for Fasion Gold Jewellery, Kasaragod. I have already intimated the factum of arrest and remand to your good self through E-mail.

Sri. M.C. Kamaruddin MLA has been accordingly remanded to judicial custody till 30.11.2020 and he will be lodged in District Jail Hosdurg.”

II

ഹോസ്പട്ടർത്ത് ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് I ഇൻ ചാർജിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC to direct that Shri. M.C. Kamaruddin, Member of the Legislative Assembly be arrested and produced on production warrant before the court through video conference on today, 16.11.2020 in CC343/19 (Cr. No. 1/19 of Melparamba Police Station) and he is remanded to judicial custody till 30.11.2020. I have already intimated the factum of arrest and remand to your goodself through E-mail.”

ഹോസ്പിറ്റൽ ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് I ൽ നിന്നും താഴെപ്പറയുന്ന സഭാസം  
ലഭിച്ചിരിക്കുന്നു.

“ I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC to direct that Shri. M.C. Kamaruddin, Member of the Legislative Assembly be arrested for the offences punishable U/s 406, 409, 420 r/w 34 of IPC and section 5 of Kerala Protection of Interests of Depositors in Financial Establishment Act, 2013. and section 3 r/w 5 of Banning of Unregulated Deposits Schemes Act 2019 registered by Chandera Police Station, in the following crimes.

- 1 Cr. No.159/CB/KNR & KSD/R/20, (Cr. No.685/20 of Chandera PS)
- 2 Cr. No.179/CB/KNR & KSD/R/20, (Cr. No.746/20 of Chandera PS)
- 3 Cr. No.182/CB/KNR & KSD/R/20, (Cr. No.759/20 of Chandera PS)
- 4 Cr. No.129/CB/KNR & KSD/R/20, (Cr. No.629/20 of Chandera PS)
- 5 Cr. No.145/CB/KNR & KSD/R/20, (Cr. No.661/20 of Chandera PS)
- 6 Cr. No.147/CB/KNR & KSD/R/20, (Cr. No.663/20 of Chandera PS)
- 7 Cr. No.149/CB/KNR & KSD/R/20, (Cr. No.665/20 of Chandera PS)
- 8 Cr. No.152/CB/KNR & KSD/R/20, (Cr. No.668/20 of Chandera PS)
- 9 Cr. No.157/CB/KNR & KSD/R/20, (Cr. No.677/20 of Chandera PS)
- 10 Cr. No.158/CB/KNR & KSD/R/20, (Cr. No.684/20 of Chandera PS)
- 11 Cr. No.160/CB/KNR & KSD/R/20, (Cr. No.686/20 of Chandera PS)
- 12 Cr. No.164/CB/KNR & KSD/R/20, (Cr. No.706/20 of Chandera PS)
- 13 Cr. No.151/CB/KNR & KSD/R/20, (Cr. No.667/20 of Chandera PS)
- 14 Cr. No.126/CB/KNR & KSD/R/20, (Cr. No.616/20 of Chandera PS)
- 15 Cr. No.127/CB/KNR & KSD/R/20, (Cr. No.617/20 of Chandera PS)
- 16 Cr. No.132/CB/KNR & KSD/R/20, (Cr. No.632/20 of Chandera PS)
- 17 Cr. No.141/CB/KNR & KSD/R/20, (Cr. No.657/20 of Chandera PS)
- 18 Cr. No.143/CB/KNR & KSD/R/20, (Cr. No.669/20 of Chandera PS)
- 19 Cr. No.148/CB/KNR & KSD/R/20, (Cr. No.664/20 of Chandera PS)
- 20 Cr. No.181/CB/KNR & KSD/R/20, (Cr. No.751/20 of Chandera PS)
- 21 Cr. No.215/CB/KNR & KSD/R/20, (Cr. No.887/20 of Chandera PS)
- 22 Cr. No.124/CB/KNR & KSD/R/20, (Cr. No.610/20 of Chandera PS)
- 23 Cr. No.165/CB/KNR & KSD/R/20, (Cr. No.709/20 of Chandera PS)
- 24 Cr. No.128/CB/KNR & KSD/R/20, (Cr. No.628/20 of Chandera PS)

- 25 Cr. No.163/CB/KNR & KSD/R/20, (Cr. No.699/20 of Chandra PS)
- 26 Cr. No.130/CB/KNR & KSD/R/20, (Cr. No.630/20 of Chandra PS)
- 27 Cr. No.154/CB/KNR & KSD/R/20, (Cr. No.670/20 of Chandra PS)
- 28 Cr. No.122/CB/KNR & KSD/R/20, (Cr. No.576/20 of Chandra PS)
- 29 Cr. No.131/CB/KNR & KSD/R/20, (Cr. No.631/20 of Chandra PS)
- 30 Cr. No.173/CB/KNR & KSD/R/20, (Cr. No.714/20 of Chandra PS)
- 31 Cr. No.125/CB/KNR & KSD/R/20, (Cr. No.613/20 of Chandra PS)
- 32 Cr. No.166/CB/KNR & KSD/R/20, (Cr. No.712/20 of Chandra PS)
- 33 Cr. No.156/CB/KNR & KSD/R/20, (Cr. No.674/20 of Chandra PS)
- 34 Cr. No.146/CB/KNR & KSD/R/20, (Cr. No.662/20 of Chandra PS)
- 35 Cr. No.144/CB/KNR & KSD/R/20, (Cr. No.660/20 of Chandra PS)
- 36 Cr. No.142/CB/KNR & KSD/R/20, (Cr. No.658/20 of Chandra PS)

Shri. M.C. Kamaruddin, M.L.A. was accordingly produced on production warrant before the court through video conference on today, 16.11.2020 and he is remanded to judicial custody till 30.11.2020. I have already intimated the factum of arrest and remand to your goodself through E-mail."

**IV**

**കാസർഗോഡ് അഡീഷണൽ മൂനിസിഫ് ജൂഡീഷ്യൽ ഹയ്സ് ക്ലാസ് മജിസ്ട്രേറ്റ് II ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.**

" I have the honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC that Mr. M.C. Kamaruddin MLA of Manjeshwar Constituency be detained in judicial custody as he was arrested and produced before me through video call in Crime numbers 575/20, 666/20 and 747/20 of Chandra Police Station, Kasaragod District. The allegation against the MLA in the remand report is that he committed offences punishable under section 406, 409, 420 r/w 34 IPC and section 5 of Kerala Protection of Depositors in Financial Establishment Act 2013 and section 3 read with 5 of Banning of Unregulated Deposit Scheme Act 2019. It is alleged in the remand report that the MLA (accused no. 2) has committed offence of cheating on the defacto complainants in the above Crime and collected may lakhs rupees from them by way of receiving deposits for Fasion Gold Jewellery, Kasaragod. I have already intimated the factum of arrest and remand to your goodself through E-mail.

Sri. M.C Kamaruddin MLA has been accordingly remanded to judicial custody in District Prison Hosdurg till 21.11.2020. He will be lodged in CFLT pending his covid results."

എസ്.വി.ഉണ്ണികൃഷ്ണൻ നായർ,  
സെക്രട്ടറി.